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to state when he proposes to leave India to attend the Conference of the International Monetary Fund?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): The Finance Minister is expected to leave for Washington about the third week of September 1957 to attend the Twelfth Annual Meeting of the International Monetary Fund and the International Bank for Reconstruction and Development.

SHRI P. C. BHANJ DEO: May I know, Sir, the specific purpose of the Finance Minister attending the 12th meeting of the Fund?

Shri B. R. BHAGAT: The Finance Minister is one of the Governors of the International Bank and the Fund, and it is customary for all the Governors to attend the metting and pass the annual report, etc., and decide upon the future policies of the Bank.

Shri P. C. BHANJ DEO: May I know, Sir, if it is the intention of the Government to negotiate with the International Monetary Fund any long-term dollar loan for India, and if so, to what extent?

Shri B. R. BHAGAT: Sir, the question of there being any intention at present does not arise. No such negotiation takes place in the annual meeting of the Bank.

SHRI JASWANT SINGL. What is the procedure in regard to meeting the expenditure, whether the State sending its Finance Minister meets the expenditure or the International Monetary Fund meets the expenditure?

SHRI B. R. BHAGAT: The expenditure is met by the Bank, Sir, because the Finance Minister happens to be the Governor of the Bank.

SHRI NARAYANDAS DAGA: Is the Finance Minister likely to explore the possibilities of getting further dollar

loans from America during his visit to Washington?

SHRI B. R. BHAGAT: That is a suggestion for action.

Shri BHUPESH GUPTA: May I know, Sir, whether in view of the inglorious correspondence that passed between the Finance Minister, Mr. T. T. Krishnamachari, and Mr. Eugene Black, Chairman of the World Bank, Government has thought it fit to lay down certain guiding lines on which negotiations are to be conducted with the World Bank before the hon. Finance Minister thinks of getting some loans from the Bank?

SHRI M. GOVINDA REDDY: The hon. Member is long-winding.

Mr. CHAIRMAN: He is advising you.

SHRI BHUPESH GUPTA: May I know if the advice is accepted?

MR. CHAIRMAN: Never.

AMOUNT FORFEITED FROM CANDIDATE IN THE GENERAL ELECTIONS, 1957

\*183. SHRI M. VALIULLA: Will the Minister of Law be pleased to state the total amount forfeited in each State from candidates who were defeated in the recent General Elections to (i) the State Assemblies; and (ii) the Lok Sabha?

THE MINISTER OF LAW (SHRI A. K. SEN): The information is being collected from the State Governments and will be laid on the Table of the House as early as possible.

SHRI M. VALIULLA: May I know how many candidates have lost their deposits?

SHRI A. K. SEN: If we could give you the number of candidates, we could have given the amount lost also.

SHRI M. VALIULLA: In Bombay the Chief Minister was able to give a statement regarding the number of

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candidates who lost their deposits and also the total amount lost. May I know whether at least Bombay has not supplied their figures?

Shri A. K. SEN: I am glad to hear that some States have gone ahead, but we have to take the figures from all the States. As soon as the figures are available, we shall be laying them on the Table.

श्री नवाब सिंह चौहान: क्या यह सच है कि कुछ ऐसे लोग भी हैं जो कामयाब हो गये ले केन उनकी जमानत जब्त हो गई है ?

Shri A. K. SEN: Very very impossible to imagine, because it is contrary to the law. If a candidate has won, he cannot possibly forfeit his deposit.

SHRI DEOKINANDAN NARAYAN: May I know if, after the decisions on the petitions filed have been given, this question of forfeiture will be reconsidered?

SHRI A. K. SEN: Does it arise out of this question? I do not think it does.

SHRI BHUPESH GUPTA: May I know what the Government does with the forfeited deposits?

SHRI A. K. SEN: It goes to the Government funds, to the welfare of the country.

Shri BHUPESH GUPTA: May I know whether Government is thinking of using such amounts for certain definite purposes for some welfare activity or other?

Mr. CHAIRMAN: Next question.

DIPLOMA COURSES RUN BY RURAL INSTITUTES

\*184. Shri N. R. MALKANI: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether universities have agreed to consider the diploma courses run by the Rural Institutes as equiva-

lent to a university degree for purposes of admission to post-graduate courses of study; and

(b) whether the Union Public Service Commission and other Government departments have agreed to give preference to holders of those diplomas for rural services?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (Dr. K. L. Shrimali): (a) The matter is under the consideration of the Inter-University Board.

(b) Not yet.

Shri N. R. MALKANI: Does the the Government intend to set up a separate body for framing courses of study as well as for conducting examinations?

DR. K. L. SHRIMALI: The Government has already set up a National Council of Rural Education which will frame courses and conduct examinations.

SHRI N. R. MALKANI: Will it also be an examining body?

Dr. K. L. SHRIMALI: Yes, Sir.

SHRI N. R. MALKANI: May I know whether the two systems of Rural Institutes and Basic Schools will be integrated or whether they will be separate and run parallel to one another?

Dr. K. L. SHRIMALI: These are higher educational institutions. They are not basic schools or post-basic schools.

SHRI N. R. MALKANI: Will the two systems be integrated one with the other, or will they run parallel?

Dr. K. L. SHRIMALI: The purpose is to integrate the whole of basic education with these institutions.